

(A)

CAT / J / 11

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 845/1996

G. Rama Koty, ....., Applicant(s)  
Versus  
Union of India & ors, Respondent(s)

Sr. No.	Date	Order with Signature
2	26-11-96	<p>REGISTER S Registrar</p> <p>Heard Shri Y. Subrahmanyam, learned counsel for the applicant. Per- used the averments. By Annexure-1, the applicant, Sri G. Rama Koti, Head Typist (ad hoc) working in Stores Depot/Con/ Rayagada, is repatriated to his parent lien maintaining unit, e.g. Divisional Railway Manager (P), S.E. Railway, Khurda Road. The applicant states that he filed a representation to the Chief Administrative Officer, S.E. Railway, Chandrashekarpur, Bhubaneswar (Respondent No.1) on 2.11.1996 for cancellation of the order of repatriation. It is stated by the learned counsel that the applicant has not been relieved though at paragraph 4 of the O.A. Respondent No.5 is stated to have declared that the applicant has been relieved. In all these matters of transfer/ repatriation, when there is a representation pending</p> <p>1. P.O. for Rs 50/- find.</p> <p>For Regn. fl. D 26.11.96 SOL (8) 96</p> <p>Registration S</p> <p>For Admin. I STAY order please D 26.11.96</p> <p>Bench.</p>

Serial No. of Order	Date of Order	Order with Signature
		<p>before a senior authority, this Court normally grants an ad interim stay till the disposal of the representation. The Chief Administrative Officer (Respondent No.1) shall consider the representation and dispose of the same within four weeks from the date of receipt of a copy of this order. This follows the procedure laid down by the Hon'ble Supreme Court in Gujarat Electricity Board v. Atma Ram Saugomal Poshani (1989(2) SCC 602). Till such time as the representation is not disposed of, the applicant shall continue as Head Typist (Ad hoc), Stores Depot, Construction, Rayagada, provided the applicant is not relieved already by the date these orders are passed.</p> <p>The Original Application is disposed of.</p> <p style="text-align: right;">Harasinhbhai, MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">Free copy of the order at 26.11.96 may be given to the applicant's counsel.</p> <p style="text-align: right;">S. P. A. T. 27.11.96</p> <p style="text-align: right;">S. P. A. T. 27.11.96</p> <p style="text-align: right;">Received the copy of the order at 26.11.96 for the applicant</p>